

Rs. 489 crore have been allotted for implementation of schemes in Uttarakhand.

Therefore, it is quite obvious that it is not money which comes in the way of development of Uttar Pradesh. A number of Members expressed their concern and anguish about the backwardness of Uttar Pradesh. It is not for me to deliver homilies to the people of Uttar Pradesh. But as one who is deeply concerned about every part of India including Uttar Pradesh, may I say most humbly that in Uttar Pradesh, I believe, democracy must deepen, broaden and mature and the people must elect good and wise men in order to bring about development of that State.

There are a number of points which were made. For example, Shri Bhagwan Shankar Rawat mentioned about the Prime Minister's announcements. On the day he announced it, there were Rs. 900 crore cane arrears. Rs. 450 crore have already been paid. Orders have been issued reducing the rural tariff for power of Rs. 10/- per horse power. A physical target of five lakh houses under Indra Awas Yojana has been determined and instructions have been issued to the field formation. Proposals have been sent to NABARD for financing under RIBL.

I think that with the election of new legislature and new Government, the people of Uttar Pradesh will look forward to a new beginning and to a period of five years of development.

I would request hon. Members to join me in passing this Budget.

17.33 hrs.

(MR. SPEAKER *in the Chair*)

...(Interruptions)

[Translation]

SHRI BHAGWAN SHANKAR RAWAT : This budget will be passed but I would like to know from the hon. Minister whether the blanket statements and announcements made by the hon. Prime Minister would be implemented. He should tell as about a time-bound programme in this regard ... (Interruptions)

SHRI SANTOSH KUMAR GANGWAR (BAREILLY) : Hon'ble Prime Minister keeping in mind in elections ... (Interruptions)

[English]

MR. SPEAKER : I shall now put all the Cut Motions moved to the Demands for Grants on Account of Uttar Pradesh Budget for 1996-97 to vote unless hon. Member desires that any of the Cut Motions may be put separately.

The cut motions were put and negated.

MR. SPEAKER : I shall now put the Demands for Grants on Account of Uttar Pradesh for 1996-97 to vote.

The question is :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of Order Paper, be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh, *on account*, for or towards defraying the charges during the year ending on the 31st day of March, 1997 in respect of the heads of demands entered in the second column thereof against Demand Nos. 1 to 28, 30 to 82 and 84 to 95."

The motion was adopted.

17.35 hrs.

UTTAR PRADESH APPROPRIATION (VOTE ON ACCOUNT)
NO. 2 BILL, 1996*

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1996-97.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1996-97."

The motion was adopted.

SHRI P. CHIDAMBARAM : Sir I introduce** the Bill.

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1996-97, be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1996-97, be taken into consideration."

The motion was adopted.

MR. SPEAKER : The House will now take up clause by clause consideration of the Bill.

The question is :

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted

Clauses 2 and 3 were added to the Bill.

MR. SPEAKER : The question is :

"The Schedule stand part of the Bill."

The Motion was adopted.

The Schedule was added to the Bill.

MR. SPEAKER : The question is :

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The Motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

[English

MR. SPEAKER : Now, the House will take up half-an-hour discussion, Shrimati Sumitra Mahajan to speak.

...(Interruptions)

KUMARI MAMATA BANERJEE (CALCUTTA SOUTH) : Sir, it is your commitment that after passing the Finance Bill, the Bill in respect of women would be taken up.

MR. SPEAKER : If the House agrees, I have no objection to it. Since it is a Women's Bill, if you agree, we can take it up.

KUMARI MAMATA BANERJEE : Madam, why can we not have it tomorrow ? We can discuss it tomorrow.

MR. SPEAKER : It has to be taken up tomorrow at 6 p.m. because tomorrow is the Private Members' Business.

SHRIMATI SUMITRA MAHAJAN (INDORE) : If you give me the chance tomorrow, I will speak.

KUMARI MAMATA BANERJEE : Madam, tomorrow you can speak. Sir, you said something in the morning about the Women's Bill. How long will we have to wait?

SHRIMATI SUMITRA MAHAJAN : I will speak tomorrow. Tomorrow, after the Private Members' Business, will you allow me ?

MR. SPEAKER : Yes. Tomorrow, at six of the clock we have to take it up.

...(Interruptions)

MR. SPEAKER : Now, the Prime Minister has to be told about it. We have one more Bill to pass, that is, the Working Journalists Bill. In the Business Advisory Committee, it was agreed that it would be passed without discussion.

KUMARI MAMATA BANERJEE : It is a very important bill. I congratulate you for this Bill because you have worked hard for this Bill. There is only one thing.

MR. SPEAKER : I do not know about it. The decision of the BAC was to pass it without discussion.

KUMARI MAMATA BANERJEE : They should get proper justice.

17.39 hrs.

WORKING JOURNALISTS AND OTHER NEWSPAPER
EMPLOYEES (CONDITIONS OF SERVICE)
AND MISCELLANEOUS PROVISIONS
(AMENDMENT) BILL, 1996*

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : Sir, I beg to move** :

"That the Bill further to amend the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, as passed by Rajya Sabha, be taken into consideration."

* Published in the Gazette of India, Extraordinary, Part-II, Section 2, dated 12.9.96.

** Moved with the recommendation of the President.